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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, the 20th September., 1979.

NOTIFICATION
INCOME TAX

No.2994(F.No.404/125/TRD-Bihar/79-ITCC): In pursuance of sub-clause (iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 19 1961), the Central Government hereby authorises Shri P.C. Mishra being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri R.L. Ram as Tax Recovery Officer made under Notification No.2343(F.No.404/89/78-ITCC) dated 9.6.78 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri P.C. Mishra takes over charge as Tax Recovery Officer.

Sd/-
(H.VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

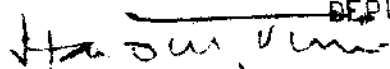
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(H.VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA


(H.D.SHARMA)
ASSTT. DIRECTOR OF INSPECTION
(RS&P)

No.CC/ITCC/2863/793/RSP/79

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